GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO. 657

TO BE ANSWERED ON WEDNESDAY, THE 20.11.2019

Setting up of High Court in Kurnool

657. SHRI ADALA PRABHAKARA REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state :

a) whether lawyers of Kurnool Bar Association are on protest for the last 50 days demanding for setting up of a High Court in Kurnool;

b) if so, the details thereof; and

c) the steps taken by the Government to consider their demand favourably and solve the problems of litigants?

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

(a) to (c): Yes, Sir. Lawyers are demanding setting up of High Court of Andhra Pradesh at Kurnool.

Article 214 of the Constitution provides that there shall be a High Court for each State. In pursuance of Article 214 of the Constitution and order dated 29.10.2018 issued by Supreme Court in the matter of Union of India Vs. T. Dhangopal Rao and ors [SLP (Civil) Dy. No. 29890 of 2018], a separate High Court for State of Andhra Pradesh namely High Court of
Andhra Pradesh with principal seat at Amravati has been established under Andhra Pradesh Reorganisation Act 2014 w.e.f. 01.01.2019 in consultation with State Government of Andhra Pradesh and the then High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh. The matter of setting up and running of High Court is under the domain of State Government.

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